

prayers could be offered on this day at some of these monuments usually visited by the devout for the purpose unhampered by restrictions and without having to pay any fee.

हिन्दी में प्रपत्रों की पाई

1533. श्री जगदेव सिंह सिद्धाती : क्या गृह-कार्य मन्त्री 11 मई, 1966 के अतिरिक्त प्रश्न संख्या 5185 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) 147 प्रपत्रों में से अब तक कितने प्रपत्र हिन्दी में छापे जा चुके हैं ; और

(ख) शेष प्रपत्रों को हिन्दी में छापने में विलम्ब होने के क्या कारण हैं ?

गृह-कार्य मन्त्रालय में उपसत्री (श्री विद्या चरण शुक्ल) : (क) अभी तक 69 प्रपत्र हिन्दी-इंग्लिश या केवल हिन्दी में छापे गये हैं ।

(ख) शेष प्रपत्रों में से कुछ का हिन्दी में अनुवाद कर लिया गया है और अन्य का हिन्दी में अनुवाद करने का प्रयत्न किया जा रहा है । तत्पश्चात् दिल्ली प्रशासन उन को दोनों भाषाओं में छपवाने का प्रबन्ध करेगा ।

Pay-scales of Teachers

1534. **Shri Sumat Prasad:** Will the Minister of Education be pleased to state:

(a) whether there is a disparity between the pay-scales of teachers employed in Government and aided Higher Secondary Schools in the States, if so, in which States;

(b) whether there is a proposal to bring about parity between the two; and

(c) whether Government referred the matter to the respective States suggesting them the desirability of having parity and if so, their reaction in the matter?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir. The States are: Assam, Bihar, Gujarat, Jammu and Kashmir, Maharashtra, Orissa, Uttar Pradesh and West Bengal.

(b) and (c). The Government of India has all along been impressing upon the States to bring about parity in the salary scale of Government and non-Government teachers. Recently the same principle of parity has been reiterated by the Education Commission. It appears that the main difficulty in introducing parity in the States is one of funds.

Section Officers in the Central Secretariat Service

1535. **Shri Bal Krishna Singh:**
Shri Raghunath Singh:
Shri Vishwa Nath Pandey:
Dr. Mahadeva Prasad:
Shri Bishwanath Roy:
Shri Rajdeo Singh:
Shri Sumat Prasad:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a large number of unqualified persons are officiating as Section Officers in the Central Secretariat and attached offices;

(b) if so, the number thereof;

(c) whether it is a fact that the list of successful candidates was published on the basis of the departmental limited examination conducted by the Union Public Service Commission in December, 1965;

(d) if so, the number of successful candidates; and

(e) the steps Government propose to take to see that all irregular and *ad hoc* appointments are terminated by appointing the candidates who have been declared successful by the Union Public Service Commission?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Rule 13 (2) of

the Central Secretariat Service Rules, 1962 lays down that temporary vacancies remaining unfilled due to non-availability of officers included in the Select List for Section Officers' Grade may be filled by the temporary promotion of suitable permanent Officers of the Assistants' Grade who have rendered not less than 8 years approved service in the grade. Such promotions are liable to be terminated when officers included in the Select List become available. It is a fact that at present there are a number of such non-Select List Officers officiating as Section Officers (against temporary vacancies including leave or Short term vacancies). The number of such officers, which keeps fluctuating from day to day, is not readily available. The information is however being collected and will be laid on the Table of the House.

(c) and (d). The results of the Section Officers Grade Limited Departmental Examination held in December, 1965, were announced by the U.P.S.C. only on 17-9-1966. On the basis of this examination, names of 31 candidates have been recommended for inclusion in the Select List. In accordance with the procedure prescribed in the Fourth Schedule of the C.S.S. Rules, 1962, the Select List is required to comprise in addition to the names of these 31 candidates, equal numbers from each of the two other categories mentioned therein, viz. (i) eligible permanent officers of the Assistants' Grade; and (ii) such of the 'left-over' candidates of the Assistant Superintendents (Regular Temporary Establishment) Examination held in 1959 and 1960, as may be declared eligible by the U.P.S.C. for inclusion in the Select List. The names of candidates of (the latter) category (ii) have been furnished by the U.P.S.C. only last week and it is expected that the Select List will be issued shortly.

(e) The appointments referred to are made under Rule 13(2) of the C.S.S. Rules, 1962 and cannot be termed as irregular. In any case, the non-Select List officers officiating as Section Officers will be replaced by

officers included in the Select List as soon as they become available.

Commemoration Stamps

1536. Shri H. N. Mukerjee: Will the Minister of Communications be pleased to state the progress, if any, in the publication of postage stamps in commemoration of the eminent revolutionary leader, the late Shri Rashbehari Basu?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): The special postage stamp in memory of the late Rashbehari Basu has been approved for issue in December 1967.

Babisole Colliery

**1537. Shrimati Vimla Devi:
Dr. Ramen Sen:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government had received complaints from the workers of Babisole Colliery in West Bengal about the victimisation by management and high handedness by the Police following the workers' refusal to work on a day of compulsory holiday on the 2nd October, 1966;

(b) whether any enquiry has been made into the complaints;

(c) if so, the findings thereof; and

(d) the action taken thereon?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan): (a) A complaint was received from the All India Trade Union Congress alleging victimisation by the management and interference by the police.

(b) to (d). Most of the matters raised in the All India Trade Union Congress's letter relate to law and order and are in the hands of the police. However, the Central Industrial Relations Machinery is enquiring into matters within its competence.